

**HIGH COURT OF SIKKIM  
GANGTOK**

No.: 6588/HCS

Date: -21.08.2024

**C-L-A-R-I-F-I-C-A-T-O-R-Y O-R-D-E-R**  
(Re: Office Order No.302/HCS/Estt  
dated 22.10.2021)

The “*final sanctioning authority*” for grant of any kind of leave to the officers in the High Court registry including officers attached to the office of the Hon’ble, the Chief Justice and Hon’ble Puisne Judges of the High Court *viz.*, Assistant Registrars/Readers, equivalent and above, is the Hon’ble, the Chief Justice, being their appointing authority.

Insofar as the officers attached to the Hon’ble Puisne Judges are concerned, the Hon’ble, the Chief Justice, is hereby pleased to direct that only after obtaining the prior permission of the Hon’ble Puisne Judge in whose office the officer concerned is attached for the time being, the request for final sanction of leave is to be placed before His Lordship for kind consideration.

By Order,

**sd/-**  
(Prajwal Khatiwada)  
**REGISTRAR GENERAL**

**Memo No: 6640-45/HCS**

**Date: 21.08.2024**

**Copy to:-**

1. Additional Registrar-cum-Principal Private Secretary to the Hon’ble, the Chief Justice, High Court of Sikkim, Gangtok
2. Additional Registrar-cum-Private Secretary to Hon’ble Judge, High Court of Sikkim, Gangtok
3. Deputy Registrar-cum-Private Secretary to Hon’ble Judge, High Court of Sikkim, Gangtok
4. All Section-in-Charge, High Court of Sikkim, Gangtok
5. All Officers concerned above
6. Notice Boards
7. File and
8. Guard File.

  
**REGISTRAR**